

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

R.O.C.NO.101/OP CELL/2023

Date: 12.10.2023

C I R C U L A R

Sub:-District Judiciary – Civil and Criminal – Reduction of Pendency in the District Judiciary - Disposal of Pre-2019 cases in addition to the matter of Pre-2018 – Issuance of the certain instructions -Regarding.

- Ref:- 1. High Court Circular Roc.No.560/OPCELL/2022, dated 23.11.2022.
2. High Court Circular Roc.No.559/OPCELL/2022, dated 20.10.2022.

Attention of all the Unit Heads and Judicial Officers working in the State of Andhra Pradesh is invited to the Circular instructions in the reference 1st cited, wherein all the Judicial Officers were directed to dispose of all Pre-2018 (up to 2017) cases on a priority basis to achieve the target of 5 + 0 pendency.

The Hon'ble Judges of the Arrears Committee, while reviewing the disposal of Pre-2018 cases in the District Judiciary are pleased to direct the District Level Arrears Committee headed by the respective Unit Heads to bestow their personal attention by reviewing the work of respective Courts where the old pendency is above 10% and to ensure that it should be less than 5% of the total pendency. The Hon'ble Judges of the Arrears Committee further directed, to emphasize the importance of disposal of Pre-2019 (up to 2018) cases in addition to the matters of Pre-2018 in their respective districts for priority disposal with immediate effect.

Therefore, all the Unit Heads and Judicial Officers in the State are directed to follow the above directions scrupulously and must make an endeavor to dispose of the cases up to and inclusive of the year 2018 on a priority basis.


12/10/2023
REGISTRAR GENERAL
FAC.REGISTRAR (ENQUIRIES)

To:

All the Principal District and Sessions Judges / Unit Heads
(with a request to communicate the same to all the Judicial Officers in their Unit.)